

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF STOCKFLOW EXPRESS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	STOCKFLOW EXPRESS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	04-01-2007
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES (DELHI)
4.	CORPORATE INDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBOTR	U51909DL2006PTC157198
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Kh-406, GROUND FLOOR, A BLOCK, GALI NO 8, MAHIPALPUR EXTENSION, DELHI - 110037
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	26-11-2019
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	24-05-2020(180 DAYS FROM THE DATE OF COMMENCEMENT OF RESOLUTION PROCESS WHICH IS 26-11-2019)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	ALOK KAUSHIK IBBI/IPA-002/IP-N00253/2017-18/10767
9.	ADDRESS AND EMAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	ADDRESS - FLAT NO. G-105, SAI BABA APARTMENTS,ROHINI SECTOR – 9, DELHI-110085 EMAIL- alok_kaush@yahoo.com
10.	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	ADDRESS- 308, 3rd FLOOR, PEARLS BUSINESS PARK, NETAJI SUBHASH PLACE, NEW DELHI - 110034 EMAIL – cirp.stockflow@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	12-12-2019
12.	CLASSES OF CREDITORS IF ANY, UNDER CLAUSE (b) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable

13	NAME OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS. DETAILS OF AUTHORISED REPRESENTATIVES ARE AVAILABLE AT :	Not Applicable
14	RELEVANT FORMS	<p>THE SUBMISSION OF CLAIMS WITH PROOFS IS TO BE MADE IN ACCORDANCE WITH CHAPTER IV OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS 2016.</p> <p>YOU MAY DOWNLOAD THE RELEVANT FORMS AT WEBLINK - https://www.ibbi.gov.in/home/downloads</p>

Notice is hereby given that the Hon'ble National Company Law Tribunal, Delhi has ordered the commencement of Corporate Insolvency Resolution Process of STOCKFLOW EXPRESS PRIVATE LIMITED on 26-11-2019 vide order (IB)-2414(ND)2019. The order has been communicated to the IRP on 28-11-2019.

The creditors of STOCKFLOW EXPRESS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 12-12-2019 to the Interim Resolution Professional at the address mentioned against entry No 10.

The financial creditors shall submit their proof of claims by electronics means only. All other creditors may submit the claims with proof, in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional

: Alok Kaushik

Date and Place

: New Delhi, 29-11-2019